

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

NEW DELHI

EA No. 6 of 2025 in

OA No. 684 of 2023

IN THE MATTER OF:

Sandeep

.....Applicant

Vs.

JR Group Power Automobile India Pvt. Ltd. & Ors.

.....Respondents

Status Report in Executive Application No. 6 of 2025 in Original Application No. 684 / 2023 titled as Sandeep Versus JR Group Power Automobile India Pvt. Ltd. & Ors. in Hon'ble National Green Tribunal, Principal Bench, New Delhi.

1. That this Hon'ble Tribunal vide order dated 21.05.2024 in Original Application No. 684/2023 titled as Sandeep Versus JR Group Power Automobile India Pvt. Ltd. & Ors. passed following direction:-

"15. The compensation if any realized by respondent 3 shall be utilized for remediation/restoration/rejuvenation of damage already caused to environment in accordance with environmental restoration plan, proposed by a Joint Committee comprising District Magistrate, HSPCB and CPCB who shall be prepare it within two months after deposit of environmental compensation and it shall be utilized within three months thereafter in the same area and compliance report shall be submitted within 15 days after expiry of the above period of five months".


2. That the unit has deposited the environment compensation of Rs. 12,62,500/- vide UTR No. SBINR12025012773363014 on 27.01.2025 in compliance of Hon'ble NGT order dated 21.05.2024 in Original Application No. 684 of 2023 titled as Sandeep Versus JR Group Power Automobile India Pvt. Ltd. & Others.
3. That in compliance of the Hon'ble NGT order dated 21.05.2024, this office requested to the Worthy Deputy Commissioner, Rewari vide this office letter No. HSPCB/RWR/2024/3258 dated 28.01.2025 for conducting meeting of joint committee consisting of HSPCB and representative of CPCB, so that the direction of Hon'ble NGT order dated 21.05.2024 may be complied (**Annexure R-1**).
4. That the meeting of joint committee consisting of Deputy Commissioner, Rewari, CPCB and HSPCB was held on dated 11.02.2025 regarding preparation of environmental restoration plan for remediation/restoration/rejuvenation of damage

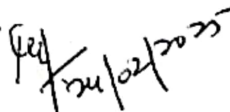
already caused to environment against the environmental compensation of Rs. 12,62,500/- deposited by the unit as per the direction of Hon'ble NGT order dated 21.05.2024.

Submission and Prayer by the Joint Committee:

It is respectfully submitted that the Hon'ble NGT directed the Joint Committee to prepare the restoration plan within two months after the deposit of environmental compensation. Considering that the Unit deposited the environmental compensation on 27/01/2025, it is humbly prayed that a period of two months, from 27/01/2025 to 26/03/2025, be granted to the Joint Committee for the preparation of the restoration plan.

The Joint Committee shall abide by further directions of Hon'ble NGT in this matter.


Regional Officer
HSPCB, Rewari


Regional Director
CPCB, RD, Chandigarh


Deputy Commissioner
Rewari

Dated: 24/02/2025

Place: Rewari

Haryana State Pollution Control Board

Regional Office, Rewari at SCO-D6 & D-7,

Suncity Commercial Complex, Sector-6, A-Block Rewari

HSPCB

Tele: ☎ 01274-244241, E-Mail: ✉ hspcbrodr@gmail.com

No. HSPCB/RWR/2024/..3258

Dated...28..01/2025

To

The Deputy Commissioner
Rewari

Sub.:- Meeting regarding Original Application No.684 of 2023 titled as Sandeep Versus JR Group Power Automobile India Pvt. Ltd. & Others in Hon'ble NGT, New Delhi.

Ref.:- Hon'ble NGT vide order dated 21.05.2024, CPCB letter No. CPCB/RD/CHD/NGT/115 dated 04.11.2024 and your good office letter No. 6793/LFA dated 21.11.2024.

In this connection, it is submitted that HSPCB has imposed environmental compensation of Rs. 12,62,500/- (Twelve Lakh Sixty-Two Thousand Five Hundred) vide order No. I/254568/2024 dated 22.07.2024 in compliance of Hon'ble NGT order dated 21.05.2024 in Original Application No. 684 of 2023 titled as Sandeep Versus JR Group Power Automobile India Pvt. Ltd. & Others (*copy attached*).

Now, the unit has have deposited the environment compensation of Rs. 12,62,500/- vide UTR No. SBINR12025012773363014 dated 27.01.2025 (*copy attached*).

Further, Hon'ble NGT vide order dated 21.05.2024 (*copy attached*) has issued following directions:-
"15. The compensation if any realized by respondent 3 shall be utilized for remediation/restoration/rejuvenation of damage already caused to environment in accordance with environmental restoration plan, proposed by a Joint Committee comprising District Magistrate, HSPCB and CPCB who shall be prepare it within two months after deposit of environmental compensation and it shall be utilized within three months thereafter in the same area and compliance report shall be submitted within 15 days after expiry of the above period of five months.

Keeping in view of above, it is kindly requested to give a suitable date and time for conducting meeting of joint committee consisting of HSPCB, representative of CPCB and your good self, so that the direction of Hon'ble NGT order dated 21.05.2024 may be complied please.

DA: as above.

Regional Officer,
Rewari Region

Dated...28..01/2025

Endst. No. HSPCB/RWR/2024/..3259-3260




A copy of the above is forwarded to the following for information please:-

1. The Member Secretary, HSPCB, Panchkula.
2. The Regional Director, CPCB, RD, Chandigarh.

Regional Officer,
Rewari Region

Attendance of meeting Held on 11.02.2025 at 12:30 PM

Sub:- Regarding Preparation of Environmental Restoration Plan for remediation / restoration / rejuvenation of damage already caused to environment in OA No 684/2023 titled as Sandeep Vs JR Gropu Power Automobile India Pvt Lt & other in Hon'ble NGT, New Delhi

Name	Designation	Mobile	Signature
Abhishek Menon	DM, Dehradun	8826845015	
Dr. Narender Sharma	RD, CPCB	9811013377	
Harsh	RO, Raigarh HSPCB	8570946214	
Suresh Kumar	Sr. Manager HSIIDC, Bawal	8607061234	